

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.III

Service Tax Appeal No. 51562 of 2019

[Arising out of Order-in-Appeal No. 231 (CRM) ST/JDR/2019 dated March 11, 2019, passed by the Commissioner (Appeals) Central excise & Central Goods and Service Tax, Jodhpur, Rajasthan]

MANSINGH HOTELS AND RESORTS ... **APPELLANT**
LTD, Khasara No. 53, Uchiyarda
Nandra Kalan, Jodhpur, Rajasthan

VERSUS

COMMISSIONER OF CENTRAL GOODS ... **RESPONDENT &**
SERVICE TAX, CUSTOMS,
CENTRAL EXCISE, JODHPUR I

APPEARANCE:

Shri Agarwal Sanjiv, CA for the Appellant
Shri Puneet Juneja, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING: March 18, 2021
DATE OF DECISION: March 18, 2021

FINAL ORDER No. 51154 / 2021

PER RACHNA GUPTA

Vide letter dated March 16, 2021 through e-mail, we have received discharge certificate/ form SVLDRS 4 as is issued to the appellant under the Section 127 of Finance Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The same is acknowledged by the Department.

2. In view thereof, the appeal stands dismissed as withdrawn.

(RACHNA GUPTA)
MEMBER (JUDICIAL)